

## **SUPREME COURT OF INDIA**

No. F.6/2016-SCA(I)  
New Delhi, dated September 22, 2017

### **OFFICE ORDER**

#### **Sub.: Revision of allowances of officers and employees of Supreme Court in terms of report of 7<sup>th</sup> Central Pay Commission.**

Consequent upon approval of the Government conveyed vide letter No.L-11015/3/2015-Jus dated 19<sup>th</sup> September, 2017 of Department of Justice, Ministry of Law and Justice to revision of allowance of Officers and Employees of Supreme Court of India in terms of recommendations of the 7<sup>th</sup> Central Pay Commission, decision of Hon'ble the Chief Justice of India thereon and publication of Resolution No. 248 dated 21<sup>st</sup> September, 2017 in the Gazette of India Extraordinary, Part I, Section 1 containing the decision of Hon'ble the Chief Justice of India, the admissibility of various allowances effective from 1<sup>st</sup> July, 2017 shall be as shown in the **Annexure.**

Till orders are issued by the concerned Ministry, the Deputation (Duty) Allowance for Civilians, Leave Travel Concession (LTC), Overtime Allowance (OTA) and Newspaper Allowance shall be kept in abeyance. On direction of Hon'ble Chief Justice of India, the Government has been requested to reconsider its decision to abolish the Sumptuary Allowance to Judicial Officers in Supreme Court and till the Government takes a decision, no payment shall be made.

In respect of Washing Allowance which has since been abolished and subsumed in a newly proposed Dress Allowance, Department of Expenditure has advised that Dress Allowance be paid @ Rs.5000/- p.a. and Rs.10000/- p.a. to class III and IV and higher level officers respectively. However, on direction, the matter is remitted back to Government for reconsideration and deferred till the decision on Judicial side (I.A. No. 19 of 2016 in WP(C) No.801/1986 pending before Supreme Court).

Payment of allowances as admissible at revised rate and action for drawal and disbursement of arrears to eligible officers and Employees should be completed expeditiously.

The Drawing & Disbursing Officer should make it clear to the Officers and Employees while disbursing the arrears that the payments are being made subject to adjustment and if any discrepancies are noticed later resulting in over-payments, the same shall be recovered subsequently. For this purpose, undertaking shall be obtained in writing from the Officers and Employees. In authorizing the arrears, Income Tax as due may also be deducted and credited to Government in accordance with the instructions on the subject.



The Annexure to this Office Order mentions specific allowances as may be relevant and applicable to the Officers and Employees of the Supreme Court. The other allowances will be regulated in terms of Resolution No.11-1/2016-IC dated 6<sup>th</sup> July, 2017 of Ministry of Finance (Department of Expenditure) and instructions issued by Government from time to time.

The Gazette Resolution No.248 dated 21<sup>st</sup> September, 2017 is available on Supreme Court website [www.sci.gov.in](http://www.sci.gov.in) for information of all concerned.



**[Deepak Jain]**  
**Registrar[Admn.I]**

Copy to :-  
All concerned.

**Statement showing the recommendations of the Seventh Central Pay Commission on Allowances and the decision of Hon'ble Chief Justice of India thereon**

<b>Name of the Allowance</b>	<b>Recommendations of the 7<sup>th</sup> CPC</b>	<b>Decision of Hon'ble Chief Justice of India (as shown in bold letters)</b>									
Briefcase Allowance	Retained. Status quo to be maintained.	<b>Accepted. Status quo be maintained</b>									
Cash Handling Allowance	Abolished	<b>Subsumed in Cash Handling and Treasury Allowance and rates revised as under :</b> (in Rs., per month) <table border="1"> <thead> <tr> <th><b>Amount of average monthly cash handled</b></th> <th><b>6<sup>th</sup> CPC rates</b></th> <th><b>Revised Rates</b></th> </tr> </thead> <tbody> <tr> <td><b>&lt;= 5 lakh</b></td> <td><b>230 - 600</b></td> <td><b>700</b></td> </tr> <tr> <td><b>Over 5 lakh</b></td> <td><b>750 - 900</b></td> <td><b>1000</b></td> </tr> </tbody> </table>	<b>Amount of average monthly cash handled</b>	<b>6<sup>th</sup> CPC rates</b>	<b>Revised Rates</b>	<b>&lt;= 5 lakh</b>	<b>230 - 600</b>	<b>700</b>	<b>Over 5 lakh</b>	<b>750 - 900</b>	<b>1000</b>
<b>Amount of average monthly cash handled</b>	<b>6<sup>th</sup> CPC rates</b>	<b>Revised Rates</b>									
<b>&lt;= 5 lakh</b>	<b>230 - 600</b>	<b>700</b>									
<b>Over 5 lakh</b>	<b>750 - 900</b>	<b>1000</b>									
Children Education Allowance (CEA)	Retained. Procedure of payment simplified.	<b>Accepted.</b> (Refer to O.M.No. A-27012/02/2017-Estt.(AL) dated 16-8-2017 issued by Department of Personnel & Training, and further instructions, if any)									
Conveyance Allowance	Retained. Status quo to be maintained	<b>Accepted. Status quo be maintained.</b> (Refer to O.M. F.No.19039/03/2017-E.IV dated 19-7-2017 issued by Department of Expenditure and further instructions, if any)									
Daily Allowance	Retained. Rationalized.	<b>Travelling Charges for Level - 12-13 revised from 'Non-AC Taxi charges up to 50 km to 'AC taxi charges upto 50 Kms.'</b> and for level 14 and above to be revised from 'AC Taxi charges up to 50 km' to 'AC taxi charges as per actual expenditure commensurate with official engagements'.  (Refer to O.M.No.19030/1/2017-E.IV dated 13-7-2017 & 18-8-2017 issued by Department of Expenditure and further instructions, if any)									
Daily Allowance on Foreign Travel	Retained. Status quo to be maintained.	<b>Accepted. Status quo be maintained</b>									
Family Planning Allowance	Abolished	<b>Accepted</b>									
House Rent Allowance (HRA)	Retained. Rationalized by factor of 0.8.	<b>The recommendations of the 7<sup>th</sup> CPC is accepted with the following modifications :</b>  (i) HRA shall not be less than Rs.5,400 per month, Rs. 3,600 per month and Rs.1,800 per month calculated @ 30% of minimum pay for X (population of 50 lakh & above), 20% for Y (5 to 50 lakh) and 10% for Z (below 5 lakh) category of cities.  (ii) HRA shall be revised to 27%, 18% and 9% of Basic Pay in X, Y and Z cities when Dearness Allowance (DA) crosses 25% and further to 30%, 20% and 10% of Basic Pay in X,Y and Z cities when DA crosses 50%.									

*[Signature]*

Name of the Allowance	Recommendations of the 7 <sup>th</sup> CPC	Decision of Hon'ble Chief Justice of India (as shown in bold letters)														
		<p>The admissibility of House Rent Allowance (HRA) to the Officers and Employees shall be as under :-</p> <table border="1" data-bbox="750 333 1455 516"> <thead> <tr> <th>Classification of Cities/Towns</th> <th>Rate of House Rent Allowance per month as a percentage of Basic Pay only</th> </tr> </thead> <tbody> <tr> <td align="center">X</td> <td align="center">24%</td> </tr> <tr> <td align="center">Y</td> <td align="center">16%</td> </tr> <tr> <td align="center">Z</td> <td align="center">8%</td> </tr> </tbody> </table> <p>For other conditions regulating grant of HRA refer to instructions issued by Department of Expenditure (O.M. No.2/5/2017-E.II(B) dated 7-7-2017) and further instructions, if any</p>	Classification of Cities/Towns	Rate of House Rent Allowance per month as a percentage of Basic Pay only	X	24%	Y	16%	Z	8%						
Classification of Cities/Towns	Rate of House Rent Allowance per month as a percentage of Basic Pay only															
X	24%															
Y	16%															
Z	8%															
Orderly Allowance	Retained. Status quo to be maintained	<b>Accepted</b>														
Subsistence Allowance	Retained. Status quo to be maintained.	<b>Accepted. Status quo be maintained</b>														
Transport Allowance (TPTA)	Retained. Rationalized.	<p><b>Accepted.</b></p> <p>The Transport Allowance shall be admissible at the following rates :-</p> <table border="1" data-bbox="750 956 1455 1327"> <thead> <tr> <th rowspan="2">Employees drawing pay in Pay Level</th> <th colspan="2">Rates of Transport Allowance per month</th> </tr> <tr> <th>Employees posted in the Cities as per Annexure to O.M. dt. 7-7-2017 of Department of Expenditure, Ministry of Finance</th> <th>Employees posted at all other places</th> </tr> </thead> <tbody> <tr> <td align="center">9 and above</td> <td align="center">Rs.7200+DA thereon</td> <td align="center">Rs.3600+DA thereon</td> </tr> <tr> <td align="center">3 to 8</td> <td align="center">Rs.3600+DA thereon</td> <td align="center">Rs.1800+ DA thereon</td> </tr> <tr> <td align="center">1 and 2</td> <td align="center">Rs.1350 +DA thereon</td> <td align="center">Rs.900 + DA thereon</td> </tr> </tbody> </table> <p>Officers drawing pay in Levels 14 and above in the Pay Matrix, who are entitled to the use of official car in terms of Department of Expenditure's O.M. No.20(5)-E.II(A)/93 dated 28.1.1994 shall be given the option to avail the official car facility or to draw Transport Allowance at the rates of Rs.15,750/- p.m. plus Dearness Allowance thereon.</p> <p>The grant of Transport Allowance shall be subject to the conditions as mentioned in the OM No. 21/5/2017-E.II(B) dt. 7-7-2017 and 2-8-2017 of Department of Expenditure and further instructions, if any.</p>	Employees drawing pay in Pay Level	Rates of Transport Allowance per month		Employees posted in the Cities as per Annexure to O.M. dt. 7-7-2017 of Department of Expenditure, Ministry of Finance	Employees posted at all other places	9 and above	Rs.7200+DA thereon	Rs.3600+DA thereon	3 to 8	Rs.3600+DA thereon	Rs.1800+ DA thereon	1 and 2	Rs.1350 +DA thereon	Rs.900 + DA thereon
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Travelling Allowance	Retained. Rationalized.	<p><b>Level 6 to 8 of Pay Matrix to be entitled for Air travel.</b></p> <p>The Travelling allowance at revised rates shall be regulated in terms of O.M. dt. 13-7-2017 &amp; 18-8-2017 issued by Department of Expenditure and further instructions, if any.</p>														
TA on Transfer	Retained. Rationalized.	<b>Accepted.</b>														
TA for Retiring Employees	Retained. Rationalized.	(Refer to O.M. dt. 13-7-2017 & 18-8-2017 issued by Department of Expenditure and further instructions, if any)														

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